

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 138/MP/2018

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 14 & 15 of the Central Electricity Regulatory Commission (Terms and Conditions of Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 challenging the illegal and arbitrary rejection of Grant of REC Application of the Petitioner .

Date of Hearing : 19.12.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : DCM Shriram Ltd.

Respondents : National Load Dispatch Centre (NLDC)

Parties present : Shri Manish K. Bishnoi, Advocate, DCM Shriram Ltd.
Shri Archit Gupta, Advocate, DCM Shriram Ltd.

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed for seeking direction to NLDC to issue 5127 RECs for the energy generated and supplied from its bagasse based co-generation plant at Hariawan in the month of January, 2016. Learned counsel for the Petitioner requested the Commission to issue notice to the respondent.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the petition and directed to issue notice to the respondent.

3. The Commission directed the Petitioner to serve copy of the petition on the respondent immediately, if not served already. The respondent was directed to file its replies, by 18.1.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 12.2.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T. Rout)
Chief (Legal)